

I would suggest that this may be increased to 250 sq. yards for the land between 10 to 20 bighas and 400 sq. yards for more than 20 bighas. In 1975, when land used to be acquired, employment was given to one member of each family according to his qualifications. The same thing should be revived now. While acquiring land, care should be taken not to acquire the land near the houses, in order to meet the requirement of the increasing population of the village. School, park, 'panchayatghar', dispensary and playground are necessary for the welfare of the people of the village. Facilities of sewer, water electricity etc., available in the D.D.A. colonies, should be provided to those villages also which are situated near these colonies. The construction of DDA colony may be taken up later on so that the villagers may get clean air, clean water and electricity. The rate of a DDA plots was increased to Rs. 794 from Rs. 41 in 1986. Now this is being further increased from Rs. 794 per yard in 1986 itself which is against the policy. The rates of plots should not be increased.

[English]

- (vi) Demand for allocation of more funds to Orissa Government for construction of bridges and roads in Dhenkanal district.

**SHKI K.P. SINGH DEO (Dhenkanal) :** Kamakhyanagar Sub-division is the largest sub-division of Dhenkanal district in Orissa which is richly endowed with Sal forest and mineral wealth like chromite, mica, silver and other important ores. The major parts of the Sub-Division is cut off both from the District Headquarters and the Sub-Divisional Headquarters from June to December every year due to infrastructural inadequacies of communications in the absence of all-weather road and bridges, causing acute hardship and distress to the people, mostly tribals, Scheduled Castes, other backward and weaker sections of society which comprise more than 75% of the population.

This has also adversely affected the development of the Sub-Division born by the fact that not even a single industry could be set up due to absence of transport and communication facilities.

The Sub-Divisional Headquarters, Kamakhyanagar, situated only 22 miles away from

the District Headquarters town of Dhenkanal on NH-42 is not even connected by a direct all-weather road even till today.

To make matters worse, the 100 years old bridge over Lingarajor on NH-42 near Mehrmandali, collapsed due to heavy vehicular traffic. Consequently, these vehicles have had to use the only road available i.e., the Panikoili-Santhpara/Pitri Road, further damaging and decommissioning the road as well as damaging the Bhuban, Talcher and Angul Notified Area Councils roads, which are of inferior specifications.

Therefore, I urge upon the Government to provide adequate financial allocations to :

- (i) Make NH-42 all-weather and NH specification by replacing the baile of bridge over Lingara Jor.
- (ii) Complete the Brahmani Bridge and Ramial Bridge between Kamakhyanagar and Dhenkanal by 1987 as scheduled and as per the latest revised estimate; and
- (iii) Making the Pitri/Santhpara-Panikoili Road all-weather and of NH specification by taking it up as Maximum Needs Programme as well as Central Road Fund Project.
- (vii) Need for construction of a mini under-bridge near Vijaya Mahal Cinema House in Nellore (Andhra Pradesh).

**SHRI P. PENCHALLIAH (Nellore) :** Sit, Nellore town is one of the important district headquarters in Andhra Pradesh. It is popularly known as Paddy-growers district of the State. It is a thickly populated town. Its present population is more than 3½ lakhs. It is a popular business centre. The Madras-Waltair railway line is bysecting the town into two parts. There is inter-locked manned level-crossing gate 20 yards South from the Nellore North Railway Station near Vijaya Mahal Cinema theatre. 20 minutes before arrival of the Superfast trains, the gates are closed and the heavy traffic on the spot is jammed causing a lot of inconvenience. The people of the Nellore town while crossing the line from one side

[*Sh. P. Penchallian*]

to other side also face unnumerable accidents. The Nellore Municipality has agreed to share its amount for the construction of mini under-bridge. The State Government is also ready to give assistance in this regard.

Hence I request the hon. Railway Minister to construct the mini under-bridge near Vijaya Mahal cinema theatre in Nellore town to allow free flow of traffic.

- (viii) Need to delete Articles 310 and 311 (2) (a), (b) and (c) of the Constitution and also bring about parity between the pay scales of Central and State Government Employees.

SHRI AJOY BISWAS (Tripura West) :  
Sir, thousands of State Government Employees from all over the country have assembled at Delhi in a massive March to Parliament on the 24th November, 1986 at the call of the All India State Government Employees' Federation demanding deletion of Articles 310 and 311 (2) (a), (b) and (c) of the Constitution which vest the Government with powers to dismiss any Government employee without giving him any scope for self-defence.

The State Government employees have been fighting since long for deleting those Articles from the Constitution.

The judgement of the Supreme Court appeared to the Government employees of the country as a dangerous weapon in the hands of the Government and widespread protest actions followed. Almost all trade unions and many legal luminaries have also expressed their deep concern and have demanded deletion of these Articles.

The State Government employees have been demanding with public sector employees pay pending need-based minimum wages. Meanwhile, the Fourth Central Pay Commission has rejected the Central employee's demand for parity with the public sector employees pay. The employed demanded that the Fourth Central Pay Commission should also keep the State employees wage structure in view and the recommendations should be applicable to the State employees also and for this the Central Govern-

ment should provide adequate funds to the State Government. But that has not been done. As a result, a big difference has been created between the Central employees' and the State employees' pay.

The State employees therefore demand immediate parity to the State employees with Central employees pay as an ad interim measure pending parity with public sector pay and need based wages and for that purpose adequate devolution of funds by the Central Government to the State Government be immediately made to enable them to upgrade the pay-scales and allowances of the State Government employees.

13.33 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1986-87 (CONTD.)

[*Translation*]

SHRIMATI PRABHAWATI GUPTA (Motihari) : Mr. Chairman, Sir, I rise to support the Supplementary Demands for Grants presented by the hon. Finance Minister in this House. I am of the view that the Finance Minister should present these Demands in the House only when these are absolutely necessary or there is a contingency or a natural calamity and the Government is in need of money for that. I have gone through these Supplementary Demands for Grants and have carefully studied all the items. A total of Rs. 3038.57 crores have been sought under these Demands, out of which a sum of Rs. 1228 crores has been earmarked for Government Undertakings. Today, the condition of our Government Undertakings is not hidden from anybody. The bureaucrats sitting at the helm of affairs in these Undertakings are misappropriating Government funds with impunity. I would like to know from the hon. Finance Minister the justification for these Demands. He should clarify it. Secondly, he has allocated Rs. 128 crores to different States under the poverty alleviation scheme but I want to ask him whether any arrangement was made to monitor this scheme during the last two years and to